

BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH NEW DELHI
OA NO. 1277/2024

IN THE MATTER OF

SH. VARUN GULATI

....APPLICANT

VERSUS

CPCB & OTHERS

...RESPONDENTS

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DATED 15 /10/2025
NEW DELHI

THROUGH



PUJA KALRA
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1277/2024

In the matter of :

Shri Varun Gulati

..... Applicant

Versus

CPCB & Others

..... Respondent(s)

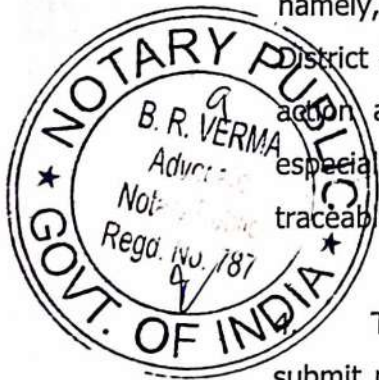
ACTION TAKEN REPORT ON BEHALF OF THE MUNICIPAL CORPORATION OF DELHI (RESPONDENT NO. 3) WITH RESPECT TO ORDER DATED 18.07.2025

1. I, Ashwani Kumar, Commissioner, MCD, Age 57 years, Dr. SPM Centre, E1 Block, 9th Floor, Jawaharlal Nehru Marg, New Delhi-110002, do hereby solemnly affirm and state as under :

2. That, I am working as Commissioner, MCD and am conversant with the facts of the present case on the basis of record maintained by Municipal Corporation of Delhi in its ordinary course.

3. That, the Deputy Commissioner of Shahdara (North) Zone has reported vide note dated 14.10.2025 that on the direction of Hon'ble NGT, in O.A. No.1277/2024 on 08.11.2024, a joint inspection team comprising the officials/officers of various agencies namely, DPCC, CPCB, MCD and Revenue Department/District Magistrate, North-East District as a coordinator was constituted to carry out inspection and to take remedial action against all the illegally operating units in the village of Gamri, East Delhi especially against Respondent Nos. 7 to 42 (36 units out of which one was not traceable). The report was submitted to the Hon'ble NGT on 20.02.2025.

That, Hon'ble NGT directed on 24.02.2025, to make regular inspection and submit report. It has been reported that the Joint Committee made inspection of 11 units on 29.04.2025 and the report was submitted recording the violations and action taken by the DPCC against the violating units. As a follow up to the Committee Report, the action was initiated against the units found in violation after following due process namely issue of Show-Cause Notice. However, neither sealing was done in respect of



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14/2/25

the unit in question at Sl. No.11 with address – No.130, GF, Gali No.2, Village Gamri, Delhi-110053, nor even due process in terms of Show-Cause Notice was triggered till the date of order of Hon'ble Tribunal on 18.07.2025. There is clearly a lapse on the part of MCD officials concerned to that extent and therefore, the L.I. concerned Shri Birender Kumar Roy has been placed under suspension and Show-Cause Notice has been issued to the Administrative Officer and the Asstt. Commissioner concerned, also seeking their explanation as to why disciplinary action should not be initiated against them. It appears that the unit owner, in the meanwhile, shifted the machinery due to the escape route provided by the MCD.

5. In view of the facts mentioned above, the Zonal authorities were advised to ensure action and accordingly, the unit/property in question has been sealed on 14.10.2025. The MCD, along with the DPCC, will take further action by following the due process of law, after hearing the unit owner.

[Signature]
14/10/25
DEPONENT

VERIFICATION:

15 OCT 2025

Verified at Delhi on this day of October, 2025, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the same to be true and correct.

Identify the Deponent who has signed/put thumb impression in my presence

[Signature]



CERTIFIED THAT THE DEPONENT
Shri/Smt./Km..... *[Signature]*
S/o, W/o, D/o, Sh..... *[Signature]*
Identified by Shri/Smt..... *[Signature]*
has solemnly Attested before me at Delhi
on..... Sl. No.....
that the contents of the affidavit which
have been read Over & explained to him/her
are true & correct to his/her knowledge.

[Signature]
14/10/25
DEPONENT

NOTARY

ATTESTED

[Signature]
NOTARY PUBLIC
GOVT. OF INDIA